

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:517
ANSWERED ON:03.08.2011
APPEALS PENDING BEFORE CIC
Nirupam Shri Sanjay Brijkishorilal

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of appeals/complaints pending for disposal before the Central Information Commission (CIC) as on June 30, 2011;
- (b) the reasons for the delay in disposal of these cases;
- (c) the steps taken by the Government to clear such appeals/complaints pending before CIC;
- (d) the steps taken by the Government to ensure the prevention of a large number of cases of appeals/complaints pending before CIC; and
- (e) the number of cases disposed of during the last two years and the current year, year-wise, till 30 June, 2011?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office .
(SHRI V. NARAYANASAMY)

- (a): 19,276 appeals/complaints were pending before the Central Information Commission (CIC) as on 30.06.2011.
- (b): The Central Information Commission has informed that there is no delay in disposal of the pending appeals/complaints.
- (c): The Commission has introduced hearing of the cases by constitution of Benches and through teleconferencing and video-conferencing so as to ensure speedier disposal of appeals/complaints. In addition, the Commission launched a special drive in November, 2010 to dispose of the cases which were more than three months old.
- (d): The Government has issued guidelines/instructions to public authorities emphasizing that they should provide as much information suo-motu as possible to the public through various means of communication so that the public has minimum need to use the Act to obtain information. Programmes are conducted to train the Public Information Officers to enable them to supply correct and complete information and to the Departmental Appellate Authorities to dispose of the appeals judiciously. As a result of these steps, though the absolute number of appeals/complaints filed in the Commission has increased, the rate of increase in their number is slower than the relative increase in RTI applications.
- (e) : The Commission had disposed of 19482 appeals/complaints during 2009-10 and 24071 during the year 2010-11. Number of cases disposed of by the Commission during the period April, 2011 to June, 2011 is 5485.